

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 127/TT/2024

Date: 22.04.2024

To,

Shri Mohd. Mohsin,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31.03.2024 for Asset 1: 01 No 400/220KV, 500 MVA ICT along with associated bays at Bhatapara substation under "Augmentation of 1x500 MVA, 400/220 kV ICT (3rd) at Bhatapara (PG)" in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 7.5.2024:

- i. Confirm whether the associated intra-state line i.e Bhatapara (PG) – Bhatapara (CSPTCL) has been commissioned. If the line has not yet been commissioned, then please provide an update on the status of the transmission line and when the transmission line is anticipated to be commissioned.
- ii. Submit the details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
- iii. IDC and IEDC submitted in the Petition for the period 1.4.2023 to 10.10.2023 is tentative. Therefore, submit revised Auditor's certificate for actual IDC and IEDC.
- iv. The Petitioner has claimed time over run on account of shortage of semiconductors worldwide, heavy rains and difficult terrain for excavation. In this

context, submit the affected activities as per Implementation Schedule substantiating the same with appropriate documents.

- v. Detail of works against which additional capital expenditure has been claimed for as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalization	Outstanding Liability as on COD	Discharge (year- wise)				Reversal (year- wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024	
					2019-24				2019-24				2024-29					
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- vi. Submit the linked computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for Assets in consideration:

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

- vii. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- viii. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)